

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 1469 of 2019**

**IN THE MATTER OF:**

**Rupa Kumari**

**...Appellant**

**Vs**

**Alchemist Infra Realty Ltd.**

**...Respondent**

**Present:**

**For Appellant: Mr. Yash Tandon, Advocate.**

**For Respondent:**

**ORDER**

**17.12.2019:** This appeal has been preferred by the Appellant against order dated 16<sup>th</sup> July, 2019 passed by the Adjudicating Authority (National Company Law Tribunal), Principal Bench, New Delhi, which reads as follows:

**“ORDER**

*Arguments heard. Order reserved.*

*Liberty granted to the respondent to file written submissions within three days.”*

2. We find no ground to interfere with the impugned order. The appeal is dismissed. No costs.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice Bansi Lal Bhat]  
Member (Judicial)

[Justice Venugopal M.]  
Member (Judicial)

*am/sk*